

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
TUESDAY, THE 21ST DAY OF APRIL 2020 / 1ST VAISAKHA, 1942
WP(C) TMP NO. 87 OF 2020**

Petitioner :-

Thiruvananthapuram District Commercial
Employees Welfare Co-operative Society Ltd. No. T 2133
Near Varma Petrol Pump, Fort P.O.,
Thiruvananthapuram- 695 023
Represented by its Secretary

By Advs.

Sri. N.Krishnaprasad,
Sri. N.Anand
Sri. Bijith S Khan

Respondents

1. Union of India, Ministry of Finance,
North Block, New-Delhi-110 001
Represented by its Secretary
2. The Principal Chief Commissioner of Income Tax
C.R. Building, I.S. Press Road, Kochi – 682 018.
3. The Deputy Commissioner of Income Tax (TDS),
III Floor, AayakarBhavan, Kowdiar,
Thiruvananthapuram- 695 003
4. The Assistant Commissioner of Income Tax (TDS)
III Floor, AayakarBhavan, Kowdiar,
Thiruvananthapuram- 695 003
5. The Trivandrum Co-operative Urban Bank Ltd.,
P.B.No.115, M.G.Road,
Thiruvananthapuram- 695 001
Represented by its General Manager

WPC.TMP.87/2020

: 2 :

By

**Government Pleader Sri.Bijoy chandran
ASGI Sri.P.Vijayakumar
Standing Counsel Sri.Christopher Abraham**

This writ petition having come up for admission on 21.04.2020, the court on the same day passed the following.

ORDER

~ ~ ~ ~ ~

Dated this the 21st day of April, 2020

ASGI takes notice for the 1st respondent. Standing Counsel for Income Tax takes notice for respondents 2 to 4. Petitioner to take out notice by e-mail to the 5th respondent. Petitioner to provide e-mail id of the 5th respondent to Registry.

There will be an interim direction to the respondents not to demand or deduct any sum from amounts payable to the petitioner-Society, under Section 194N of the Income Tax Act, till 27.05.2020.

Post the writ petition on 27.05.2020.

N. NAGARESH, JUDGE

aks/21.04.2020